

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). No criticism of the monopoly cotton procurement scheme of Maharashtra Government has been made by the Chairman of the Cotton Corporation of India.

(c) and (d). Do not arise.

Investments by States in Public, Private and Joint Sectors

*975. SHRI MOHINDER SINGH GILL: Will the Minister of FINANCE be pleased to state:

(a) whether due to paucity of investible resources in hand, guidelines have been handed down by the Centre to almost all the State Governments regarding future investments by them in public, private and joint sector;

(b) if so, the salient features thereof; and

(c) the reaction of the States thereto?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) to (c). No general guidelines have been issued to State Governments regarding investments in public, private and joint sectors. In connection with the preparation of the Annual Plan for 1975-76. Planning Commission had indicated to the State Governments the priorities to be observed in regard to inclusion of projects and schemes in the Annual Plan. It was suggested that priority should be given to agriculture, power, irrigation and core industries, even within core sectors, projects should be identified on the basis of both the time profile and the nature of benefits. Investments should be concentrated from the point of view of assuring

maximum return over the shortest possible time and high priority should be given to projects which are designed to produce goods and services required for mass consumption and reduce shortages of key inputs and increase exports.

प्रायकर और सीमा-शुल्क अधिकारियों के विषय उनकी आय की तुलना में बहुत अधिक सम्पत्ति होने के बारे में जांच

*976. श्री जगन्नाथ राव जोशी :
श्री धार० बी० बड़े :

क्या वित्त मंत्री यह बताने की बात करेंगे कि :

(क) क्या सीमा शुल्क और प्रायकर विभाग के ऐसे अधिकारियों का पता लगाने के लिये नियमित रूप से गोपनीय या खुली जांच की जाती है जिन के पास उनकी आय की तुलना में बहुत अधिक चल और अचल सम्पत्तियाँ हैं;

(ख) ऐसी जांच का मान दण्ड और प्रक्रिया क्या है;

(ग) प्रत्येक राज्य के उन अधिकारियों के नाम क्या हैं जिन के पास शत तीन वर्षों के दौरान उनकी आय की तुलना में अधिक मूल्य की सम्पत्ति पाई गई; और

(घ) क्या इस बात को ध्यान में रखते हुए कोई विशेष अभियान चलाया जायेगा ?